

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 31/07/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/140/ (IB)/2017
NAME OF THE PETITIONER(S) : LAFARGE INDIA PVT LTD
NAME OF THE RESPONDENT(S) : KARISMAA FOUNDATION PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

1) Surendhar B
for RANK Associates

Counsel for Petitioner



2) Vaibhav
R Venkatesh

Counsel for Respondent



ORDER

Counsel representing both the parties are present. While making submissions, Counsel for petitioner stated that he has not filed the affidavit and bank statement and other required statutory formalities to be complied as per the provisions of the IB Code, 2016. In view of the notification dated 29.6.2017 issued by the Ministry of Corporate Affairs, the matter stands abated.


(K. Anantha Padmanabha Swamy)
Member (Judicial)